

F. No. 01(05)/Creation-Bench/CESTAT/Admn./2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R. K. Puram, New Delhi-110066

Date: 07.03.2022

Notification No. 02 of 2022

By Notification No. 2 of 2019 dated 11.04.2019, one Division Bench of the Regional Bench at Mumbai was shifted to CESTAT, Ahmedabad as additional Regional Bench at Ahmedabad. By Public Notice No. 05 of 2019 dated 01.05.2019, the above Notification dated 11.04.2019 in respect of shifting of one Division Bench from the Regional Bench at Mumbai to Ahmedabad was kept in abeyance until further orders.

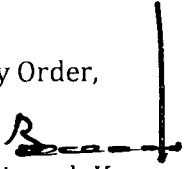
Now, the Hon'ble President, in exercise of powers conferred under Section 129C of the Custom Act, 1962 read with Section 35D of the Central Excise Act, 1944 and Section 86 of the Finance Act, 1994, hereby shifts the following Bench of CESTAT.

One Division Bench from the Regional Bench at Mumbai is shifted to CESTAT, Ahmedabad as Additional Regional Bench at Ahmedabad.

The territorial jurisdiction of the additional shifted bench will be the same as the existing Bench at Ahmedabad.

This Notification comes into effect from 01.04.2022.

By Order,


(Bineesh Kumar K. S.)
Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi/Members, CESTAT, New Delhi and all Regional Benches.
2. Revenue Secretary, Deptt. of Revenue, Ministry of Finance, North Block, New Delhi.
3. Chairman, CBIC, New Delhi.
4. PA to Registrar, CESTAT, New Delhi.
5. Dy./Asst. Registrars/Technical Officers, CESTAT, Delhi/Chennai/Mumbai/Kolkata/Ahmedabad/Allahabad/Bangalore/Chandigarh/Hyderabad.
6. Bar Association, CESTAT, Delhi, Chennai, Mumbai, Kolkata, Ahmedabad, Bengaluru, Allahabad, Hyderabad and Chandigarh.
7. Chief Commissioner (AR), CESTAT, Delhi/Commissioner (AR) Chennai, Mumbai, Kolkata, Ahmedabad, Bengaluru, Allahabad, Hyderabad and Chandigarh.
8. All subscribed journals/periodicals/Press Trust of India, PTI Building, 4, Parliament Street, New Delhi, Delhi 110001.
9. Notice Board/Website/Guard File.